

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER**

I.T.A. No.2211/DEL/2015
Assessment Year: 2007-2008

M/s. Om Shiva Traders (P) Ltd., 1500A, Devika Tower, 6, Nehru Place, New Delhi.	vs.	Income Tax Officer, Ward-13(4), New Delhi.
TAN/PAN: AAACO8748C		
(Appellant)		(Respondent)

Appellant by:	Ms. Tani Malik, Adv.		
Respondent by:	Mrs. Alka Gautam, Sr.DR		
Date of hearing:	28	06	2021
Date of pronouncement:	28	06	2021

ORDER

PER AMIT SHUKLA, JM

The aforesaid appeal has been filed by the assessee against the impugned order dated 27.02.2015, passed by Ld. Commissioner of Income Tax (Appeals)-VII, Delhi for the Assessment Year 2007-08.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour

of the assessee. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 28th June, 2021

Sd/-

[B.R.R. KUMAR]

[ACCOUNTANT MEMBER]

DATED: 28/06/2021

PKK:

Sd/-

[AMIT SHUKLA]

JUDICIAL MEMBER